

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of Corporate Debtor (CD)	SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29/05/2008
3.	Authority under which corporate debtor is incorporated/registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U60230MH2008PTC216143
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Address: 5/B-34, Akshay Mittal Industrial Estate, M.V. Road Andheri (East) Mumbai, Maharashtra-400059
6.	Insolvency commencement date in respect of Corporate Debtor	08/09/2023
7.	Estimated date of closure of insolvency resolution process	06/03/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBBI/IPA-001/IP-P01368/2018-2019/12131
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd Add: A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkharine, Thane, Navi Mumbai- 400709 Email id: iprashantjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o SSARVI Resolution Services LLP Add: B-610, BSEL Techpark, Sector 30A, Opp. Vashi Railway Station, Navi Mumbai – 400703 Website: www.ssarvi.com/ Website of CD: http://www.stopl.in/ Email: supremetransportorg.cirp@gmail.com
11.	Last date for submission of claims	22/09/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA
<p>Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED on 08/09/2023.</p> <p>The creditors of SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 22/09/2023 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p>Date: 11/09/2023 Place: Mumbai</p> <p style="text-align: right;">Sd/- Mr. Prashant Jain Registration No.: IBBI/IPA-001/IP-P01368/2018-2019/12131 Interim Resolution Professional</p> <p style="text-align: center;">in the matter of SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED</p>		

Size: 8w x 16h cm

08th Sep 2023

For 11th Sep 2023

NOTICE
Spark Green Energy Satara Limited (In Liquidation)
 Regd Office: Plot No. A-53, MIDC-Lonsand, Taluka - Khandala, Khandala, Maharashtra- 415521
 CIN: U40100PN2005PLC139696

E-AUCTION
 Under the Insolvency and Bankruptcy Code, 2016
 Sale of the Company "Going Concern"
 Last date for application: 26.09.2023
 Date and time of E-auction: 16.10.2023
 02.00 PM to 04.00 PM (with unlimited extension of 5 minutes each)

Pursuant to Regulation 32 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Public Announcement is hereby made inviting for the Expression of Interest from prospective bidders for the purpose of submission of bid in respect of auction sale of Spark Green Energy Satara Limited - In Liquidation, as a going concern.

Sale of assets and properties on "As is where is basis", "As is what is basis", "Whatever there is basis" and "No recourse basis" as owned by Spark Green Energy Satara Limited (In Liquidation) are forming part of the Liquidation Estate formed by the Liquidator, who is appointed by the Hon'ble NCLT, Mumbai Bench vide order dated 28.07.2023. The sale will be done by the undersigned through the E-auction platform provided at the web portal: <https://nsl.co.in/>

Asset	Reserve Price (Rs. In Cr.)	EMD (Rs. In Cr.)	Bid Incremental Value (Rs. In Cr.)
Sale of the Company, on a "Going Concern" basis as per Regulation 32 of IBC (Liquidation Process) Regulations, 2016	14.50	1.00	0.10

The qualified bidders who meet the Eligibility Criteria can participate in the E-Auction, by bidding for not less than the Reserve Price as mentioned above.

The interested applicants are requested to refer to the detailed E-Auction Process Document for the details of assets available, payment terms and the entire process to be followed for participation in the E-auction till the conclusion of the sale. The documents are available on the e-auction website <https://nsl.co.in/auction-notices-under-ibc/>. Last date to submit the EMD is 14.10.2023 till 4.00 PM.

Address: Kanchansobha Debt Resolution Advisors Private Limited, 207, Kshiti, Veera Desai Marg, Near Azad Nagar Metro Station, Andheri (W), Mumbai - 400058.
 Email: liquidationspark.satara@gmail.com Tel. No. 022-66950008

Sd/-
 Ashok Kumar Golechha
 IBBI/PA-002/IP-N000932/2019-2020/12973
 Date: 11.09.2023
 Place: Mumbai

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor (CD)	SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED
2. Date of incorporation of corporate debtor	29/05/2008
3. Authority under which corporate debtor is incorporated/registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U60230MH2008PTC216143
5. Address of the registered office and principal office (if any) of corporate debtor	Regd Address: 5/B-34, Akshay Mittal Industrial Estate, M.V. Road Andheri (East) Mumbai, Maharashtra-400059
6. Insolvency commencement date in respect of Corporate Debtor	08/09/2023
7. Estimated date of closure of insolvency resolution process	06/03/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBBI/PA-001/IP-P01368/2018-2019/12131
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd Add: A501, Shanti Heights, Plot No. 2.3.9B/10, Sector 11, Koparkharne, Thane, Navi Mumbai- 400709 Email id: iprashantjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	C/o SSARVI Resolution Services LLP Add: B-610, BSEL Techpark, Sector 30A, Opp. Vashi Railway Station, Navi Mumbai - 400703 Website: www.ssarvi.com/ Email: supremetransportorg.crp@gmail.com
11. Last date for submission of claims	22/09/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED on 08/09/2023.

The creditors of SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 22/09/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 11/09/2023
 Place: Mumbai

Sd/-
 Mr. Prashant Jain
 Registration No.: IBBI/PA-001/IP-P01368/2018-2019/12131
 Interim Resolution Professional
 in the matter of SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GAURANG PROPERTIES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	GAURANG PROPERTIES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	08-10-2009
3. Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act, 1956 and Registered with Ministry of Corporate Affairs RoC -Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U71022MH2009PTC196349
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: A/001, G. Floor, Anmol CHS, Brahmin Society Sahakar Colony, Naupada Thane- 400602, Maharashtra Project site: Project Name: Address: CTS No.63A/1A, Tikka No.22, Gokhale Road, Naupada, Thane New Thane CHSL CS No. 347, 348 Bhaskar Colony Naupada Thane Bombay Thane CHSL CTS No. 87, Tikka no. 22 At Naupada Thane West
6. Insolvency commencement date in respect of corporate debtor	Order Pronounced: 08-09-2023
7. Estimated date of closure of insolvency resolution process	06-03-2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Palak Swapnil Desai IBBI/PA-001/IP-P01517/2019-2020/12515
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 901, 9th Floor, Park Vista, Lalubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058 Email: palakdesai77@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	BKC Centre, 31 E, Laxmi Ind. Estate, New Link Road, Andheri (W), Mumbai - 400053. Process Email: crp.gaurang@gmail.com
11. Last date for submission of claims	22-09-2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the Class: Home Buyers (Financial Creditor)
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Jtender Kothari (IBBI/PA-001/IP-P00540/2017-2018/10965) 2. Modali Dhanraj Parmcha (IBBI/PA-001/IP-P01233/2018-2019/12127) 3. Mukesh Khathuria (IBBI/PA-001/IP-P01216/2018-2019/11925)
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: 1. Jtender Kothari Address: 702, Orchid A Wing, Evershine Park Off Veera Desai Road Andheri West, Mumbai City, Maharashtra, 400053 Email: jtenderkothari@rediffmail.com 2. Modali Dhanraj Parmcha Address: C-802 Padmaag Co-Op Hsg Ltd, J.B. Nagar Andheri East, Mumbai City, Maharashtra, 400059 Email: camodali@parmecha@gmail.com 3. Mukesh Khathuria Address: 6B/1105 Sapphire Heights, Lokhandwala Township, Akurdi Road, Kandivali East, Mumbai Suburban, Maharashtra, 400101 Email: khathuria@hotmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the GAURANG PROPERTIES PRIVATE LIMITED on 08-09-2023.

The creditors of GAURANG PROPERTIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 22-09-2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Palak Swapnil Desai
IBBI/PA-001/IP-P01517/2019-2020/12515
AFA No: A2/10490/02/150323/103976
Valid till 21st November, 2023
Interim Resolution Professional
In the Matter of Gaurang Properties Private Limited

Date: 11/09/2023
 Place: Mumbai

SBI
 Data Centres and Cloud Department, State Bank of India,
 Global IT Centre, Sector 11, CBD Belapur, Navi Mumbai - 400614

Expression of Interest (EOI) for "Selection of Consultant for Identification and Selection of Co-Located / Readily Available/ Built to Suite Tier IV / Rated 4 Certified Data Centre"

State Bank of India invites an "Expression of Interest (EOI)" for "Selection of Consultant for Identification and Selection of Co-Located / Readily Available/ Built to Suite Tier IV / Rated 4 Certified Data Centre". For further details, please visit "Procurement News" section at Bank's website <https://sbi.co.in/> or <https://sbi.co.in/web/sbi-in-the-news/>

Procurement news.
 Sd/-
 DGM (Data Centres and Cloud)
 Date: 11.09.2023

Invitation of Interest - Punj Lloyd Limited (In Liquidation)
 Attention Oracle OS/ Server Experts!

We are seeking experienced vendors or firms who specialize in Oracle server repair and data recovery. The server is experiencing critical issues, including server is rebooting or its own and going in maintenance mode. The OS file system is corrupted and needs to be repaired or may require fresh installation. In case of fresh installation, data to be recovered as it's not connected to external storage and having its own storage.

We invite the interested vendors or firms who specialize in Oracle server repair and data recovery to submit their technical proposal for repair of both hardware and software of the Oracle Servers of the Company.

Server Model: Sun V890
 Operating System (OS): Solaris 5.10
 Application: Oracle Applications 11i (11.5.10), Oracle Database 10g R2
 RAID: Redundant array of independent disks (RAID-5)
 Submission Details:
 Please send your Technical Proposal over email clearly marked "Interest for Repair of Oracle Server." To: Email: lq.punj@nigti.com, rajeshkumar@punjlloyd.com and info@punjlloyd.com
 Ensure your submission reaches us by no later than September 20, 2023.
 For any inquiries or clarifications, please contact:
 Rajesh Phone: +91 9810503660

E-AUCTION SALE NOTICE
FOR SALE OF ASSETS OF EXCEL GLASSES LIMITED (In Liquidation)
 Registered Office: Udaya Nagar, Pathirappally, Alappuzha, P. O. Alleppey, Kollam - 688521, Kerala, CIN: L26109KL1970PLC002289

(Sale of Assets under Insolvency and Bankruptcy Code, 2016)
 The undersigned Liquidator of Excel Glasses Limited (Corporate Debtor In Liquidation) appointed by the Hon'ble NCLT, Kochi Bench, vide order dated 21.10.2019, intends to sell the following immovable properties forming part of the Liquidation Estate of the Corporate Debtor through E-auction on "as is where is basis", "as is what is basis", "whatever there is basis" and "without recourse basis". Sale will be done by the undersigned through E-Auction service provider National E-Governance Services Ltd (NeSL) (website: <https://nsl.co.in/app/login>).

Date and Time of 16th E-auction:	Thursday, 12th October, 2023, 3 PM to 5 PM
Last Date and Time for submission of EOI including KYC documents, Eligibility Criteria documents, etc. by the Prospective bidder.	Up to Saturday, 30th September, 2023 by 5 PM
Date of declaration of Qualified Bidder(s)	Up to Tuesday, 3rd October, 2023
Date and Time for Inspection/due diligence of assets under auction by the Qualified Bidder(s):	Up to Tuesday, 10th October, 2023 (with one-day prior intimation to Mr. Sudhanshu Pandey - Mob. - 9821916190 11:00 am - 3:30 pm (except Sundays and Kerala State Holidays).
Last date for submission of Declaration Forms and Earnest Money Deposit	Up to Tuesday, 10th October, 2023 by 3 PM

Sr No.	Description (Assets)	Reserve Price (Rs. in lakhs)	EMD (10% of Reserve Price) (Rs. in lakhs)
1	Block 1 Land opposite to Infocity Campus, Palipuram Village, Cherthala Taluk, Alappuzha, Kerala - 688541 - Land Area - 1.22 acres - 4.937 sq rmts	92.70	9.27

Interested Bidder/s may refer to detailed terms and conditions and tender documents (Sale Process Memorandum) through websites: <https://nsl.co.in/app/login> and <http://www.excelglasses.com> and also visit www.ibbi.gov.in for the sale auction notice. They can contact through Email: araventhane@nsl.co.in, ip-support@nsl.co.in, sankar@nsl.co.in, email@nsl.co.in or write to the undersigned at n.ravichandrasekhar@gmail.com, contact numbers: Mr. Araventhane SE - +91-9384676709, Mr. Neel Doshi +91-9404000667 or contact Mr. Sudhanshu Pandey Mob. No. +91-9821916190.

The Liquidator has the absolute right to accept or reject any or all offer(s)/bids or adjourn/postpone/cancel the E-auction or withdraw any property or portion thereof from the auction proceeding at any stage as this auction is subject to the extension to be granted by Hon'ble NCLT Kochi Bench. Any revision in the sale notice will be uploaded on the Excel Glasses Limited website <http://www.excelglasses.com> and on <https://nsl.co.in/app/login>. It is requested to all the bidders to kindly visit the website regularly.

Sd/-
 Ravindra Chaturvedi
 Liquidator of Excel Glasses Limited (In Liquidation)
 IBBI Regn. No. IBBI/PA-001/IPP00792/2017-18/11359
 (AFA valid upto 23.11.2023)
 Address: 31-E, BKC Centre, Laxmi Industrial Estate, New Link Road, Andheri (West), Mumbai - 400053

AANCHAL ISPAT LIMITED
 CIN: L27106WB1996PLC076866
 Registered Office: Mouza - Chamrail, NH-6, Howrah, West Bengal - 711114
 Email: info@aanchalispst.com, Tel: 033 2323 0052
 Website: www.aanchalispst.com

NOTICE OF THE 28th ANNUAL GENERAL MEETING

Notice is hereby given that the 28th Annual General Meeting (AGM) of Members of Aanchal Ispat Limited will be held on Thursday, 28th September, 2023 at 01.00 P.M through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM"), to transact the Business, as set out in the Notice of the AGM which is being circulated for convening the AGM in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the rules made therewith and in compliance with the relevant circulars issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India.

In compliance with the MCA and SEBI Circulars, the Company will be sending the electronic copy of the Notice of the 28th AGM along with the Annual Report of the Company for FY23 to the Members whose e-mail addresses are registered with the Company/Depository Participants. Members may note that the Notice will also be available on the Website of the Company www.aanchalispst.com, on the website of the Stock Exchange where equity shares of the Company are listed at www.bseindia.com, and also on the website of the National Securities Depository Limited (NSDL) www.evoting.nsdl.com. However the physical copies of the Annual Report will be sent to those Members who will specifically request for the same.

The Company is providing remote e-voting facility ("remote e-voting") to all its members to cast their vote on all resolutions set out in the Notice of the 28th AGM. Additionally, the Company is providing the facility of voting through an e-voting system during the AGM ("e-voting"). The cut-off date for determining the eligibility of the members to vote by remote e-voting or e-voting at the AGM is 21st September, 2023.

The remote e-voting period begins on Monday, 25th September, 2023 at 10.00 A.M and closes on Wednesday, 27th September, 2023 at 05.00 P.M. The remote e-voting module shall be disabled by NSDL for voting thereafter.

Detailed procedure for joining the AGM and remote e-voting/e-voting is provided in the Notice of 28th Annual General Meeting.

In case of any queries, you may refer to the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on: 022 - 4886 7000 and 022 - 2499 7000 or send a request to Ms. Pallavi Mhatre, Senior Manager at evoting@nsdl.co.in.

Place : Howrah
 Date: 09.09.2023

For Aanchal Ispat Limited
 Sd/-
 Mukesh Goel
 (Managing Director)

OFFER OPENING PUBLIC ANNOUNCEMENT IN ACCORDANCE WITH REGULATION 18(7) IN TERMS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS"), AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND THE LETTER OF OFFER FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

ARCHANA SOFTWARE LIMITED

Corporate Identification Number (CIN): L17120TN1994PLC029226
 Registered Office: Land Marvel Nest, First Floor, No. 3, First Main Road, Indira Nagar, Chennai-600 020, Tamil Nadu, India; Tel: +91 44 64555955; Fax: 044 24405166;
 Email: archanainvestors@gmail.com; Website: www.archanasoftware.com;

OPEN OFFER FOR ACQUISITION OF UP TO 15,77,342 (FIFTEEN LAKHS SEVENTY-SEVEN THOUSAND THREE HUNDRED AND FORTY TWO) EQUITY SHARES * OF FACE VALUE OF ₹ 10/- EACH, REPRESENTING 26% OF THE TOTAL VOTING SHARE CAPITAL, OF ARCHANA SOFTWARE LIMITED ("TARGET COMPANY"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY MR. SHAJU THOMAS ("ACQUIRER 1") AND MRS. LINTA P JOSE ("ACQUIRER 2") (ACQUIRER 1 AND ACQUIRER 2 ARE COLLECTIVELY REFERRED TO AS "ACQUIRERS"), PURSUANT TO AND IN COMPLIANCE WITH THE REQUIREMENTS OF THE SEBI (SAST) REGULATIONS ("OFFER" OR "OPEN OFFER").

*Out of the total issued shares of 60,66,700 Equity Shares, 60,21,200 Equity Shares are fully paid-up and 45,500 Equity Shares are partly paid-up (₹ 5/- paid up.)

This Offer Opening Public Announcement and Corrigendum to the Detailed Public Statement and the Letter of Offer ("Offer Opening Public Announcement and Corrigendum") is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer"), for and on behalf of the Acquirers in respect of the Open Offer, pursuant to and in accordance with Regulation 18(7) of the SEBI (SAST) Regulations and the changes/amendments advised by SEBI vide its observation letter bearing reference number SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/34545/1 dated August 25, 2023 ("SEBI Letter").

This Offer Opening Public Announcement and Corrigendum is to be read in continuation of and in conjunction with: (a) the Public Announcement dated June 29, 2023 ("PA"); (b) the Detailed Public Statement which was published on July 04, 2023 in Financial Express (English, All Editions), Jansatta (Hindi, All Editions), Mumbai Lakhadweep (Marathi, Mumbai Edition) and Makkal Kural (Tamil, Regional language where the Registered Office of the Target Company is situated, Chennai Edition) ("DPS") (c) the Draft Letter of Offer dated July 10, 2023 ("DLOF") (d) the Letter of Offer dated August 30, 2023 along with the Form of Acceptance-cum-Acknowledgement ("Letter of Offer" or "LOF") in respect of the Open Offer. This Offer Opening Public Announcement and Corrigendum is being published in all the newspapers in which the DPS was published. Capitalized terms used but not defined in this Offer Opening Public Announcement and Corrigendum shall have the same meaning as assigned to them in the LOF.

such applications are liable to be rejected under this Open Offer" under the Procedure for tendering the Equity Shares in case of non-receipt of the LOF at Paragraph IX point 4 of the LOF.

k) Details regarding the procedure for electronic inspection of documents by the Public Shareholders, on request, during the Tendering Period have been included at Paragraph X (Documents for Inspection) of the LOF.

12. **Material update and corrigendum to the LOF:**
Public Shareholders are hereby informed to take note of the following update under paragraph VI on page no. 22 of the LOF and should read the same in conjunction with the LOF:
 There are instances of non-compliances with the SEBI (SAST) Regulations, 2011 by promoter of the Target Company and inaccurate disclosure of shareholding pattern by the Target Company as required under SEBI (LDR) Regulations, 2015 for which SEBI may initiate suitable action against the promoter and/or Target Company.

13. **Status of Statutory and Other Approvals:** As on the date of the LOF, to the best of the knowledge of the Acquirers, there are no statutory approvals required by the Acquirers to complete this Offer. However, in case of any such statutory approvals are required by the Acquirers at a later date before the expiry of the tendering period, this Offer shall be subject to such approvals and the Acquirers shall make the necessary applications for such statutory approvals.

14. The schedule of major activities pertaining to the Offer is set forth below:

Activity	Original Schedule (Day and Date)	Revised Schedule (Day and Date)
Public Announcement (PA)	Thursday, June 29, 2023	Thursday, June 29, 2023
Publication of DPS in the newspapers	Tuesday, July 4, 2023	Tuesday, July 4, 2023
Last date for filing of draft letter of offer with SEBI	Tuesday, July 11, 2023	Tuesday, July 11, 2023
Last date for public announcement of competing offer(s)#	Tuesday, July 25, 2023	Tuesday, July 25, 2023
Last date for receipt of comments from SEBI on Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Open Offer)	Tuesday, August 1, 2023	Friday, August 25, 2023**
Identified Date*	Thursday, August 3, 2023	Tuesday, August 29, 2023
Last date by which the Letter of Offer to be dispatched to the Public Shareholders whose name appears on the register of members on the Identified Date	Thursday, August 10, 2023	Tuesday, September 5, 2023
Last date for upward revision of the Offer Price and/or Offer Size	Thursday, August 17, 2023	Friday, September 8, 2023
Last date by which the committee of the independent directors of the Target Company is required to publish its recommendation to the Public Shareholders for this Open Offer	Thursday, August 17, 2023	Friday, September 8, 2023
Date of publication of Open Offer opening Public Announcement in the newspapers in which the DPS has been published	Friday, August 18, 2023	Monday, September 11, 2023
Date of commencement of the Tendering Period ("Offer Opening Date")	Monday, August 21, 2023	Tuesday, September 12, 2023
Date of closure of the Tendering Period ("Offer Closing Date")	Friday, September 1, 2023	Tuesday, September 26, 2023
Last date of communicating the rejection/acceptance and completion of payment of consideration or return of Equity Shares to the Public Shareholders of the Target Company	Friday, September 15, 2023	Thursday, October 12, 2023
Last date for publication of post Open Offer public announcement in the newspapers in which the DPS has been published	Monday, September 25, 2023	Thursday, October 19, 2023

* Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by email. It is clarified that all the equity shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirers and Promoter and Promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

** Actual date of receipt of SEBI Observation Letter on DLOF.

There is no competing offer to this offer.

Note: Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates.

- Offer Price:** The Offer Price is ₹ 3.78/- (Rupees Three and Seventy Eight Paise only) for fully paid-up Equity Share of face value of ₹ 10/- (Rupees Ten only) and for partly paid up Equity Shares, it would be the difference between the offer price and the amount due towards calls-in-arrears including calls remaining unpaid with interest, if any, thereon. There has been no revision to the Offer Price. For further details relating to the Offer Price, please refer to Paragraph VII (A) (Justification for the Offer Price) of the LOF.
- Recommendation of Committee of Independent Directors of the Target Company:** The Committee of Independent Directors ("IDC") of the Target Company has recommended that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations and the same is fair and reasonable. The IDC's Recommendations in relation to the Open Offer was published on September 08, 2023, in the same newspapers in which the DPS was published.
- The Open Offer is a mandatory offer being made under Regulations 3 and 4, and other applicable regulations of the SEBI (SAST) Regulations to the Public Shareholders of the Target Company.
- The Open Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations. There is no competitive offer to this Open Offer and the last date for making such competing offer has expired.
- The LOF dated August 30, 2023, was dispatched through electronic mode and physical mode on September 01, 2023 and September 04, 2023 respectively to all the Eligible Shareholders as on the Identified Date, i.e. August 29, 2023. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in the Open Offer during the Tendering Period.
- Please note that a copy of the Letter of Offer along with the Form of Acceptance cum Acknowledgement and SH-4 would also be available on the website of the SEBI at www.sebi.gov.in, Manager to the Offer www.saffronadviser.com and BSE Limited www.bseindia.com and the Public Shareholders can download the same for applying in the Open Offer.
- Non-receipt/non-availability of the Form of Acceptance does not preclude an Eligible Shareholder from participating in the Open Offer. Please see the manner of participating in the Open Offer described below in brief. Kindly note that the Open Offer is being implemented by the Acquirers through the stock exchange mechanism made available by BSE in the form of a separate window ("Acquisition Window") in accordance with SEBI (SAST) Regulations, other applicable SEBI circulars and guidelines issued by the BSE and the Indian Clearing Corporation Limited ("Clearing Corporation").
- The Eligible Shareholders are required to refer to the Section titled "Procedure for Acceptance and Settlement of the Offer" on page 28 of the LOF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.
- Instructions to the Public Shareholders:**
 - In case of Public Shareholders holding Equity Shares in dematerialized form:** Eligible Shareholders who are holding Equity Shares in dematerialized form and who desire to tender their Equity Shares in the Open Offer, may do so through their respective selling broker(s). Eligible Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. The selling broker(s) would be required to mark lien on the tendered Equity Shares and thereafter place an order/bid on behalf of the Public Shareholder using the Acquisition Window of the BSE. Please also read and follow the detailed procedure described in paragraph IX on page 29 of the LOF.
 - In case of Public Shareholders holding Equity Shares in physical form:** Eligible Shareholders holding Equity Shares in physical form may participate in the Open Offer through the respective selling broker(s) by providing complete set of documents for verification procedure including (i) original share certificate(s); (ii) valid share transfer form(s) i.e. Form SH-4; (iii) duly filled in Form of Acceptance (in case the Public Shareholder has not received the Form of Acceptance, then he/she may make an application on plain paper duly signed by him/her, stating inter alia, full name, address, number of Equity Shares held, and number of Equity Shares being tendered); and (iv) such other documents described in paragraph IX at page 32 of the LOF. The selling broker shall place a bid using the Acquisition Window of the BSE and provide a Transaction Registration Slip ("TRS") to such Public Shareholder. The selling broker / Public Shareholder should thereafter deliver the original share certificate(s), Form SH-4 and such other documents described in paragraph IX at page 32 of the LOF to the Registrar to the Offer at the address mentioned in the LOF so that the same reaches the Registrar to the Offer within 2 (Two) days from the Offer Closing Date i.e. Tuesday, September 26, 2023. Please also read and follow the detailed procedure described in paragraph IX at page 32 of the LOF. Please note that physical share certificates and other relevant documents should not be sent to the Acquirers, Target Company or the Manager to the Offer.

10. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the DLOF was submitted to SEBI on July 10, 2023. SEBI vide its observation letter bearing reference number SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/34545/1 dated August 25, 2023, issued its observations on the DLOF. SEBI's observations have been incorporated in the LOF. This Offer Opening Public Announcement and Corrigendum also serves as a Corrigendum to the PA, DPS and LOF, and as required in terms of the SEBI Letter.
11. **Material updates to the DPS and DLOF:**
Public Shareholders are requested to note the following material updates to the DLOF as included in the LOF, in relation to the Open Offer:
- The term "Offer Price" under Key Definitions on page no. 7 was updated as "₹3.78/- (Rupees Three and Seventy Eight Paise only) offered by the Acquirers for a fully paid-up Equity Share of face value of ₹ 10/- (Rupees Ten only) and for shareholders who are holding partly paid up Equity Shares, it would be the difference between the offer price and the amount due towards calls-in-arrears including calls remaining unpaid with interest, if any, thereon".
 - The following disclosures were included/updated in the LOF in relation to Acquirers:
 - Acquirers confirm that no directions subsisting or proceedings pending against them under SEBI Act, 1992 and regulations made there under, also by any other Regulator and no penalties are levied by SEBI/RBI against the Acquirers as on date of the LOF at Paragraph V 1.5 and Paragraph V 2.5.
 - Acquirers confirm that they have no relationship with the public shareholders of the Target Company, as displayed on the Stock Exchange website at Paragraph V 1.10 and Paragraph V 2.10.
 - Updated the trading status of Equity Shares of Target Company in the LOF at Paragraph VI 3 and Paragraph VII (A) 1.
 - The following disclosure was included in the LOF in relation to Target Company at Paragraph VI 10:
 - The Target Company confirms that no directions subsisting or proceedings pending against it under SEBI Act, 1992 and regulations made there under, also by any other Regulator and no penalties are levied by SEBI/RBI against the Target Company as on date of this LOF.
 - Replaced the term "Total paid up Equity Shares" with "Total Equity Shares" at Paragraph VI 12(A).
 - Incorporated the Limited Reviewed Financial Statements of the Target Company for the 3 months ended June 30, 2023, at Paragraph VI 17.
 - Updated the Notes to Pre and Post Offer Shareholding Pattern of the Target Company as on date of the LOF to include the word "being the due diligence period" in point 3 of Paragraph VI 19.
 - Addition of Note to include the following statement "As per sub-regulation (13) Regulation 8 of SEBI (SAST) Regulations, the offer price for partly paid-up shares shall be computed as the difference between the offer price and the amount due towards calls-in-arrears including calls remaining unpaid with interest, if any, thereon" at Paragraph VII (A) 5.
 - Addition of Table w.r.t to Market Price of the Target Company as on PA date and the date immediately after PA date at Paragraph VII (A) 7.
 - Deletion of "If the signature(s) of the Equity Shareholders provided in the plain paper application differs from the specimen signature(s) recorded with the Registrar of the Company or are not in the same order (although attested),

MANAGER TO THE OFFER

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